

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 291 OF 2019 & IA No. 701 OF 2019

Dated: 17th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)

In the matter of:

Maharashtra Veej Grahak Sangatana

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Gaurav Singh
Soumik Ghosai

Counsel for the Respondent(s) : Pratiti Rungta for R-1
Udit Gupta
Anup Jain
S. Rama for R-2
Hasan Murtaza for R-3

ORDER

**IA No. 701 of 2019 - (Appln. for exemption from filing certified
copy of the impugned order)**

The exemption application is rejected. Application stands disposed of.

Appeal No. 291 of 2019

Admit.

Objections of the Respondents shall be filed within six weeks.

Thereafter, rejoinder shall be filed within three weeks.

List the matter on **23.01.2020.**

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

MK